(4) M/s. Modipon Ltd., wherein it was stated that the operation of the agreement results in restrictive trade practices within the meaning of section 2 (0) of the M.R.T.P. Act, 1969. The Commission has also observed that several clauses of the said agreement fall within the category of restrictive trade practices nnder section 33(1) of the Act.

Written Answers

The preliminary issues having been settled the Commission has decided to proceed to final hearings, inter alia, for determination whether the restrictive trade practices found arc prejudicial to public interest and as to what orders under section 37(1) will be appropriate? The matter is still under consideration of the Commission.

(b) Does not arise.

Korba and Paradcep Projects

- 35. SHRIMATI MAIMOONA SULTAN: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:
- (a) whether it is a fact that tie Fertilizer Corporation of India have put off the work on the coalbased Korba Fertilizer Plant and the Paradeep Projects;
- (b) if so, the reasons therefor and the «teps taken for resumption of the work and for expeditious completion of these projects; and
- (c) whether any world bank credits have been secured or are available for these projects; if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHE-MICALS (SHRI K. R. GANESH): (a) No, Sir.

- (b) Does not arise.
- (c) These projects have not been posed u> the World Bank for assistance.

Wagon Industry

- 36. SHRIMATI MAIMOONA SULTAN: Will the Minister of RAILWAYS be pleas ed to state:
- (a) whether it is a fact that in order to j allay the fears of recession the Railway I Ministry have decided to place fresh orders >

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for another 14,000 wagons of all types to keep the capacity of wagon industry fully booked for another 3 years; and

(b) if so, the break-up of the orders already pending with each large wagon building company and the extent of fresh orders to be placed with each of them?

THE DEPUTY MINISTER IN THE MI-NISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) Ministry of Railways are not aware of any recession in the Wagon Industry on account of inadequacy of wagon orders. Wagon Industry have already adequate orders which are sufficient to keep their capacity engaged for about three years on the basis of their performance in the recent past. However, orders have already been placed for 625 wagons against 1974-75 Rolling Stock Programme; tenders are under finalisation for 1,750 wagons and further fenders have been invited for procurement of 11,711 wagons in terms of four wheelers.

(b) The wagon orders outstanding with the Wagon Builders as on 1-10-1974 are given below.

Name of the Firm	No. of wagons outstand- ing in terms of four wheelers
1	2
M/s Arthur Butler & Co. (MOZ) Ltd. Mozaffarpore, Bihar.	708
M/s. Bridge & Roof Co. (India) Ltd. Culcutta	1362
 M/s. Britannia Engineering Co. Ltd. Mokameh, Bihar 	1197.5
4. M/s. Braithwaite & Co. Ltd., Calcutta	4537
5. M/s.Burn & Co. Ltd., How-rah	3125
 M/s. Central India Machinery Mfg. Co. Ltd., Bharat- pur 	4158
7. M/s. Hindustan General Industries Ltd., Nangloi, Delhi	600

1	2
8. M/s. Indian Standard Wagon Co. Ltd., Howrah	2794
9. M/s. Jessops & Co. Ltd., Calcutta	1039
10. M/s. K.T. Steel Industries /Pvt) Ltd., Bombay	537.5
 M/s. Modern Industries, Sahibabad, Ghaziabad 	1076
12. M/s. Southern Structurals Ltd., Madras	2405
13. M/s. Texmaco Ltd., Calcutta	5695.5
TOTAL:	29234.5

Extent to which fresh orders will be placed on each of the Wagon Builders against 1974-75 Rolling Stock Programme will be known only after finalisation of the tenders which are due opening on 16-12-1974.

Meeting of Political Parties for Electoral Laws

37. SHRI A. G. KULKARNI : SHRI KALI MUKHERJEE : SHRI KRISHAN KANT : SHRI GURMUKH SINGH MUSAFIR : SHRI J. S. TILAK :

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether Government propose to call a meeting of all political parties to consider changes in electoral laws;
- (b) if so, when the meeting is likely to be held; and
- (c) what will be the agenda of the proposed meeting?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. SAROJINI MAHISHI): (a) to (c) Yes, Sir. Government are thinking of holding a meeting with the leaders of major political parties to discuss electoral reforms, including measures to cut down election expenses. No date has yet been fixed.

मीटडा स्रीर पानीयत में उर्थरक कारखानों की स्थापना

- 38. श्री प्रकाशवीर शास्त्री: क्या पेट्रोलियम ग्रीर रसादन मंत्री यह बताने की कृापा करेंगे कि:
- (क) क्या यह सच है कि निकट भविष्य में जापान के सहयोग से भटिंडा छौर पानीपत में दो नये उर्वरक कारखानों की स्थापना की जाने वाली है:
- (ख) ये कारखाने कब से ग्रपना उत्पादन प्रारम्म कर देंगे;
- (ग) क्या यह भी सच है कि इन कारखानों को ईंधन और तेल की सप्लाई मयुरा तेल शोधक कारखाने से की जायेगी; और
- (घ) यदि हां, तो इस समय मथुरा स्थित तेल शोधक कारखाने का निर्माण कार्य स्थानित करने के क्या कारण है?

t [Setting up Fertilizer Factories in Bhatiada and Panipat

- 38. SHRI PRAKASH VIR SHASTRI: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:
- (a) whether it is a fact that two new fertilizer factories are going to be set up in Bhatinda and Panipat in collaboration with Japan in the near future;
- (b) when, these two factories will start their production;
- (c) whether it is also a fact that fuel and oil to these factories will be supplied from the Mathura refinery; and
- (d) the reasons for postponing the construction work of refinery at Mathura?]

पेट्रोलियम झौर रसायन मंद्रालय में राज्य मंती (श्री कें व्यार गणेश): (क) और (ख) उत्तर पश्चिम केंत्र में स्थापित की जाने वाली तीन उर्वर क परियोजनाओं की विदेशी मुद्रा लागत को पूरा करने के लिये जापान द्वारा 32.9 विलियन येन की ऋण सहायता दी गई है। इसमें से लगभग

^[] English Translation.